

Sl. No.	State	No. of Notaries appointed
28.	Puducherry	97
29.	Rajasthan	614
30.	Sikkim	-
31.	Tamil Nadu	886
32.	Tripura	12
33.	Uttar Pradesh	1650
34.	Uttarakhand	35
35.	West Bengal	181
TOTAL		11142

Establishment of Bench of Odisha High Court

3467. SHRI A. V. SWAMY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government of Odisha has written to the Ministry recommending early establishment of permanent Bench of Odisha High Court in West Odisha Development Council area based on the continuous demand of local people over a period of more than half a century;

(b) if so, whether any response, in this regard, has been given by the Ministry to the Government of Odisha; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

The Government of Odisha has written to the Central Government for establishment of two Benches of the Orissa High Court in the Western and Southern Regions of Odisha. The matter was referred to the Chief Justice, Orissa High Court. However, the Chief Justice of Orissa High Court has not furnished any view in the matter. The position has been conveyed to the State Government of Odisha in October, 2015.